

**GOVERNMENT OF INDIA**

**MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4777**

**ANSWERED ON - 20.03.2026**

**DENIAL OF ENTRY TO INDIAN IN JEJU ISLAND**

**4777. MS. MOHUA MITRA**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) the number of Indian nationals denied entry, detained or deported from Jeju Island, South Korea during the last three years, year-wise;**
- (b) the reasons for such denial, detention or deportation, case-wise;**
- (c) the details of consular assistance provided by the Government in such cases, case-wise; and**
- (d) whether the Government has raised the issue with South Korean authorities for more transparent entry procedures under the visa waiver scheme at Jeju Island, if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS**

**(SHRI PABITRA MARGHERITA)**

**(a to d) As per information available with the Ministry, the number of Indian nationals denied entry, detained or deported from Jeju Island, South Korea during the last three years, year wise is as follows:**

**2023: 19 cases**

**2024: 10 cases**

**2025: 23 cases**

**2026: Nil**

**The reasons for denial, detention or deportation are not shared by authorities of South Korea as Korean privacy protection laws prohibit sharing of sensitive & personally identifiable information.**

**Upon receiving requests of assistance in all cases of denial of entry / detention / deportation from Indian nationals, our Embassy in Seoul reaches out to the concerned Korean authorities to ensure a humane & dignified treatment and provision of basic facilities. Korean authorities are also requested to ensure immediate repatriation of the affected Indians. These issues have been taken up with concerned Korean authorities at various levels and on a regular basis, including at the Consular Dialogues held between the two governments.**

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